

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-536(PB)/2017

IN THE MATTER OF:

Sanghvi Movers Limited

.... Applicant/Petitioner

Vs.

Predominant Engineers and Contractors Pvt. Ltd..... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

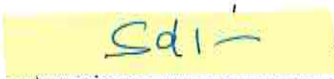
For the Petitioner/Applicant : Mr. Nitin S. Tambwekar & Mr. B.S. Sai,
Advocates
For the Respondent :

ORDER

During the course of discussion, we have pointed out to learned counsel for the petitioner some deficiencies including the lack of affidavit in terms of Section 9 (3) (b) and also the feasibility of naming an Interim Resolution Professional. Accordingly, we grant seven days' time to the learned counsel in terms of Section 9 proviso to sub-section 5 to rectify the defects.

Let the needful be done on or before 01.12.2017.

List for further consideration on 05.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.11.2017
VINEET